

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1026

ANSWERED ON:28.11.2011

LABOUR UNREST

Angadi Shri Suresh Chanabasappa;Paswan Shri Kamlesh ;Rajendran Shri C.;Rajesh Shri M. B.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of industrial disputes going on between labour unions and management in the country including Haryana and Uttar Pradesh;
- (b) the details of the disputes alongwith the reasons therefor;
- (c) whether the Government has intervned into the matter to settle the issue;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken by the Government to protect the interests of the labour class?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) The number of industrial disputes going on between labour unions and management in the Central Sphere are as under:

i) Country as a whole 4002 nos. (including Haryana and Uttar Pradesh)

ii) State of Haryana 6 nos.

iii) State of Uttar Pradesh 312 nos. Statistics with regard to disputes in the state sphere is not maintained centrally.

(b): The details of the disputes falling in the Central sphere which were handled/settled are at Annex. The disputes largely relate to service matters, payment of bonus, employment and non-employment.

(c): Yes, Madam.

(d): During 2011-12, (upto September 2011) 883 disputes falling in the Central sphere were settled, 812 disputes have ended in failure and 682 disputes were otherwise disposed off.

(e): The interests of the labour class is sought to be protected through legislation such as Industrial Disputes Act, 1947, Contract Labour (Regulation & Abolition) Act, Minimum Wages Act, Building and Other Construction Workers Act, Payment of Gratuity Act etc. The Central Industrial Relation Machinery under the Chief Labour Commissioner (Central) carry out regular inspections to enforce these Acts.